GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA

UNSTARRED QUESTION NO:6386
ANSWERED ON:07.05.2003
AMENDMENT FOR CENTRAL MOTOR VEHICLES RULES
AJAY SINGH CHAUTALA

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

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(a) whether the Government propose to amend the Central Motor Vehicles Rules again to facilitate alternate technology without the safeguards prescribed by the Apex Committee;

(b) if so, whether the Government propose to introduce a monopoly of foreign technology in the transport sector; and

(c) if not, the effective steps being taken to prevent the State Governments from introducing the monopoly technology?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS [MAJOR GENERAL (RETD.) KHANDURI]

(a): No, Sir.

(b): Does not arise.

(c): The Government has developed software specifications for the issue of Smart Card based driving licences and registration certificates for motor vehicles. Standardized software formats, common specifications to be adopted by all the States, the working document for operating system based on ISO-7816 standards and development of application software to be operated on terminals and hand held readers have already been circulated to all the States/UTs free of cost. The Smart Card Operating System Standards are kept in open domain and are not proprietary standards. This is to prevent monopoly of technology.